

ITEM NO.101

COURT NO.1

SECTION XIV

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Civil Appeal No(s).**3392/2006**

STATE OF HIMACHAL PRADESH

Appellant(s)

VERSUS

RAVINDER KUMAR SANKHAYAN (DEAD) & ORS.

Respondent(s)

WITH

[ITEM NO.101.1 - C.A. No.3393/2006 (XIV)];

[ITEM NO.101.2 - C.A. No.3394/2006 (XIV)].

Date : 15-02-2018 These appeals were called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE

HON'BLE MR. JUSTICE A.M. KHANWILKAR

For Appellant(s)

Mr. J.S. Attri, Sr. Adv.

Mr. Naresh K. Sharma, Adv. [AOR]

Mr. Varinder Kumar Sharma, Adv. [AOR]

For Respondent(s)

Mr. Sanjay Jain, Adv. [AOR] [Not present]

Mr. Varinder Kumar Sharma, Adv. [AOR]

Mr. Anil Nag, Adv. [AOR] [Not present]

Mr. J.S. Attri, Sr. Adv.

Mr. Naresh K. Sharma, Adv. [AOR]

Applicant (s)

Ms. Tarannum Cheema, Adv.

Mr. Hiral Gupta, Adv.

Mr. Davinder Singh, Adv. [AOR]

UPON hearing the counsel the Court made the following
O R D E R

C.A.No.3392 of 2006

Application for impleadment is allowed.

Heard Mr. J.S. Attri, learned senior counsel; Mr. Varinder Kumar Sharma and Ms. Tarannum Cheema, learned counsel for the applicant.

Judgment reserved.

C.A.Nos.3393 & 3394 of 2006

As we have reserved judgment in the appeal filed by the State,

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we think it appropriate to reserve judgment in these appeals also.
Judgment reserved.

(Subhash Chander)
AR-cum-PS

(H.S. Parasher)
Assistant Registrar